

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

Printed For:

Date: 14/12/2025

(2019) 02 CHH CK 0444

Chhattisgarh High Court

Case No: Miscellaneous Criminal Case (MCRC) No. 734 Of 2019

Dadu Lal Sahu APPELLANT

۷s

State Of Chhattisgarh RESPONDENT

Date of Decision: Feb. 25, 2019

Acts Referred:

• Code Of Criminal Procedure, 1973 - Section 439

• Indian Penal Code, 1860 - Section 376

Protection Of Children From Sexual Offences Act, 2012 - Section 4

Hon'ble Judges: Goutam Bhaduri, J

Bench: Single Bench

Advocate: Dashrath Kushwaha, R.K. Bhagat

Final Decision: Dismissed

Judgement

Goutam Bhaduri, J

1. This is the Second Bail Application filed under Section 439 of the Code of Criminal Procedure for grant of regular bail to the applicant who has

been arrested in connection with Crime No.112/2018 registered at Police Station Pallari, Distt. Baloda Bazar-Bhatapara (CG) for the offence

punishable under Section 376 IPC and Section 4 of the Protection of Children from the Sexual Offences Act, 2012.

2. The First bail application bearing M.Cr.C. No.2863 of 2018 was dismissed as withdrawn on 28.05.2018 with liberty to repeat after the material

witnesses are examined.

3. As per the prosecution case, on 14.02.2018 the applicant has sexually assaulted a minor girl of aged about 5 years. As such the offence has been

committed.

- 4. Learned counsel for the applicant submits that the material witnesses in this case have been examined and the applicant is in jail since 15.02.2018,
- therefore, he may be released on bail.
- 5. Per contra, learned State counsel opposes the prayer for grant of bail.
- 6. Perused the statement of Kumari Bai (PW-1), who is the mother of the victim, considering the same without any observation on merits, I am not

inclined to release the applicant on bail. Accordingly, the bail application is dismissed.